

2010

HIGH COURT, CALCUTTA

APPELLATE SIDE

NOTIFICATION

No. 5138 –RG.

Dated, Calcutta, the 16th June, 2010.

In terms of Advertisement No. 3486–RG dated 09-04-10 the list of 325 eligible candidates appearing at written examination for direct recruitment from Bar to the cadre of Higher Judicial Officers in the rank of District Judge, in West Bengal Judicial Service has been published under Notification No. 4489-RG dated 15th May, 2010 provisionally subject to verification of eligibility by the authority for general information and subject to the result of the cases pending before the Hon'ble Supreme Court in Malik Mazhar Sultan Case (Civil Appeal no. 1867 of 2006), the Writ Petition filed by the West Bengal Judicial Service Association (W. P. (C) No. 46/2007) and All India Judges' Case (W.P. (C) 1022 of 1989), now pending in the Hon'ble Supreme Court of India.

Applications for other candidates have been declared to be rejected after scrutiny for non-fulfillment of eligibility criteria mentioned in above advertisement.

Now, following the spirit of the order given by the Hon'ble Court presided over by the Hon'ble Justice Tapen Sen in W.P. No. 11216 (W) of 2010 (Masud Mallik -Vs.- The State of West Bengal & Others) on 15-06-2010 the Hon'ble Authority concerned has been pleased to declare the following candidate to be included in the list of eligible candidates, on the same conditions as it has been mentioned the Notification No. 4489-RG dated 15th May, 2010.

<u>SL. NO.</u>	<u>NAMES OF THE CANDIDATES</u>
332.	MASUD MALLIK

This is for general information to all concerned.

Further information to all eligible candidates, if any, will follow in due course.

BY ORDER,

Sd/-

(Tarun Kumar Gupta)

**Registrar General & Secretary
Selection Board, High Court, Calcutta.**